# GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

#### LOK SABHA UNSTARRED QUESTION NO. 1027 TO BE ANSWERED ON 08.02.2019

# CHILDREN LIVING UNDER MISERABLE CONDITIONS

1027. SHRIMATI SUPRIYA SULE: SHRI SATAV RAJEEV: DR. J. JAYAVARDHAN: DR. HEENA VIJAYKUMAR GAVIT: SHRI DHANANJAY MAHADIK: SHRI MOHITE PATIL VIJAYSINH SHANKARRAO:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has taken note of the miserable condition of children who have been victim of malnutrition, child marriage, child labour, trafficking and illiteracy, if so, the details thereof;
- (b) whether the Government has formulated/implemented schemes/ programmes for the development, protection, and welfare of said children;
- (c) if so, the details thereof;
- (d) the details of the funds allocated under the said schemes/ programmes along with its utilization during each of the last three years and the current year; and
- (e) the other steps taken/being taken by the Government to protect the interests of such children and improve their condition?

### ANSWER

#### MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. VIRENDRA KUMAR)

- (a) to (c): As per Section 2 (14) (ii), (viii), (ix) and (xii) of Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act), such children are considered children in need of care and protection (CNCP) deserving the security net of Institutional and non-Institutional care under the JJ Act. The Ministry of Women and Child Development is implementing various laws and schemes viz Juvenile Justice (Care and Protection of Children) Act 2015, the Protection of Children from Sexual Offences Act 2012 (POCSO) Act and Child Protection Services (CPS) scheme under the Umbrella Integrated Child Development Scheme (ICDS) for the protection and welfare of Children from various abuses and ensuring their best interest. The Child Protection services, under the Umbrella ICDS provide for the safety net of statutory support Services along with Institutional and Non-institutional facilities to ensure best interest of child.
- (d) & (e): The details of the funds allocated and utilized by the State Government during the last three years and current year under the CPS Scheme is **Annexed**. Ministry is implementing CPS (erstwhile Integrated Child Protection Scheme), and providing financial assistance, as Grant-in-Aid, to the States/UTs for, inter-alia, undertaking a situational analysis of children in difficult circumstances, for setting up and maintenance of various types of CCIs. The Juvenile Justice (Care and Protection of Children) Model Rules, 2016 framed under JJ Act, inter-alia specify standards for physical infrastructure, clothing, bedding, nutrition & diet, as well as rehabilitation measures such as education, vocational training, counselling etc. Further CPS also provides for "After care" services after the age of 18 years to help sustain them during the transition from institutional to independent life. The implementation of Scheme is regularly reviewed through various MIS monitoring & inspection reports received from the State/UT Govts. If any shortcoming is noticed during the monitoring, the same is taken up with the concerned States/UTs for taking immediate corrective measures. Besides, the Commission for Protection of Child Rights and State Commission for Protection of Child Rights to monitor the implementation of JJ Act, 2015 in the country.

Annexure referred to in reply to part (d) to (e) of the Lok Sabha Unstarred Question No.1027 for answer on 8.02.2019 raised by Shrimati Supriya Sule, Shri Satav Rajeev, Dr. J. Jayavardhan, Dr. Heena Vijaykumar Gavit, Shri Dhananjay Mahadik and Shri Mohite Patil Vijaysinh Shankarrao regarding "Homes for Disabled Children and Women".

The details of the funds allocated and utilized by the State Government during the last three years and current year under the CPS Scheme

Status of grant released and utilized under Integrated Child Protection Scheme [ICPS] as on 03.01.2019								
	_	2015-16		2016-17		2017-18		2018-19
SI. No.	Name of the State	Amount						
		released	Utlized	released	Utlized	released	Utlized	released
1	Andhra Pradesh	238.58	500.52	110.74	586.32	1469.88	1537.11	1870.01
2	Arunachal Pradesh	571.68	92.02	52.29	179.54	643.71	180.00	37.63
3	Assam	597.90	1025.07	413.64	1112.98	2932.68	1608.78	654.26
4	Bihar	2687.89	1896.52	2787.92	1923.33	541.56	1633.69	908.92
5	Chattisgarh	3955.55	2086.26	527.77	1683.25	3181.97	1701.20	1042.64
6	Goa	235.25	39.68	36.83	98.27	728.53	54.44	16.03
7	Gujarat	2328.90	1510.37	769.95	1526.53	590.11	1767.24	2251.55
8	Haryana	496.44	350.89	0.00	1224.85	1858.22	2500.00	512.62
9	Himachal Pradesh	604.04	1255.12	2345.48	2390.26	1835.01	1833.11	881.47
10	Jammu & Kashmir	113.35	0.00	43.12	114.71	807.48	666.03	2106.94
11	Jharkhand	369.88	387.42	840.11	842.14	1714.57	1641.76	478.56
12	Karnataka	1845.24	2193.66	3720.80	3709.53	3272.45	1364.04	2595.22
13	Kerala	944.39	660.25	260.50	216.96	1849.45	1275.72	1184.11
14	Madhya Pradesh	1116.03	2373.81	2503.88	2535.83	3262.77	2582.87	2959.23
15	Maharashtra	3138.75	1975.29	2272.33	1569.37	608.15	608.15	808.90
16	Manipur	3082.18	1163.81	241.34	709.47	1886.33	2103.00	2659.28
17	Meghalaya	1469.55	1497.88	2060.33	2060.33	1846.60	1846.60	900.80
18	Mizoram	2079.44	2079.44	1949.55	1949.55	1917.51	1917.51	1361.38
19	Nagaland	2257.65	1473.21	1350.37	1447.50	1457.45	1457.45	1787.12
20	Orissa	3309.07	2669.74	1089.22	2580.78	2599.30	2782.53	4352.44
21	Punjab	820.81	515.57	581.67	718.31	143.24	865.16	1242.77
22	Rajasthan	3258.92	2929.43	0.00	2267.52	4752.30	2890.87	1082.16
23	Sikkim	562.00	303.74	601.18	365.87	662.76	125.43	66.25
24	Tamil Nadu	825.04	4282.78	13039.37	3648.55	2013.12	5512.50	7895.14
25	Telangana	354.88	93.94	195.64	1823.98	894.82	633.08	731.96
26	Tripura	710.63	680.20	676.04	415.30	446.81	499.00	649.65
27	Uttar Pradesh	2884.18	3293.57	3207.19	3109.82	1830.67	4222.98	7834.39
28	Uttarakhand	66.88	3.89	15.54	187.54	907.57	731.40	153.80
29	West Bengal	508.67	1067.29	6763.87	3522.60	5073.56	4232.67	1470.42
30	Andaman & Nicobar Island	36.03	36.03	36.88	36.76	31.66	93.36	27.70
31	Chandigarh	357.82	324.15	245.44	278.53	194.32	236.17	0.00
32	Dadra & Nagar Haveli	58.66	5.84	177.59	59.11	24.82	69.90	11.24
33	Daman & Diu	82.82	57.69	126.42	80.33	21.89	83.00	18.42
34	Delhi	1363.40	931.53	978.64	1024.94	354.33	907.88	542.02
35	Lakshadweep	0.00	0.00	0.00	0.00	-		0.00
36	Puducherry	559.60	622.75	826.33	768.69	114.35	426.20	234.65
Total		43892.10	40379.36	50847.97	46769.35	52469.95	52590.83	51329.68